

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 21.10.1993.

OA 342/93

K.C. MISRA

... APPLICANT.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI T.P. SHARMA.

For the Respondents ... SHRI U.D. SHARMA.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

The applicant, K.C. Misra, in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for quashing the orders dated 29.9.92, 26.8.92 as also the order by which his request for advance increment on acquiring higher qualification has been rejected. He has also prayed for a direction to the respondents to pay salary for the month of May, 1991.

2. We have heard the learned counsel for the parties. The applicant was working as Assistant Electrical Engineer (M&P), Northern Railway, Head Quarter Office, Baroda House, New Delhi, when he retired from service on superannuation on 31.8.1992. It is stated by the applicant that he is entitled to get advance increment, due to his having acquired higher qualification in terms of the Railway Board's letter No. E/TRG/89/28/29 dated 4.5.90 and 12.10.90. The learned counsel for the applicant desires that the representations in regard

(3)

to his grievance already made by him to the concerned authorities vide Annexures A-5 dated 11.10.92 and A-8 dated 28.8.92, which are still pending consideration, be decided on merits through speaking orders. The learned counsel for the respondents has no objection to it.

3. This OA is, therefore, disposed of with the direction to the respondents to decide these representations made by the applicant at Annexures A-5 and A-8 within a period of two months from the date of receipt of a copy of this order.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
MEMBER (J)